

**Fake encounters and custodial deaths**

2135. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the details of fake encounters and custodial deaths in the country, since 1st April, 2017 till date, State-wise;
- (b) the details of fake encounters and custodial deaths in Uttar Pradesh since 1st April, 2017 till date, district-wise; and
- (c) the details of action Government would take to check fake encounters and custodial deaths as per the orders of Supreme Court?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The number of cases registered by the National Human Rights Commission (NHRC) on the basis of intimations about the deaths in judicial and police custody and the cases registered by NHRC on the basis of complaints received about alleged fake encounter, State-wise from 01.04.2017 to 28.02.2018 is given in Statement-I (*See below*).

(b) The number of cases registered by the National Human Rights Commission (NHRC) on the basis of intimations about the deaths in judicial and police custody and the cases registered by NHRC on the basis of complaints received about alleged fake encounter in Uttar Pradesh, District-wise from 01.04.2017 to 28.02.2018 is given in Statement-II (*See below*).

(c) As per the Seventh Schedule of the Constitution of India, 'Police' and 'Public Order' are State subjects. It is for the State Government to take action in every crime. NHRC has also intimated that the Hon'ble Supreme Court has emphasized upon the State Governments to ensure investigation of the cases in the light of the guidelines framed by the Commission and approved by the Court.

**Statement-I**

*State-wise total number of cases registered by NHRC on the basis of intimation received about Custodial Death (Judicial), Custodial Death (Police) and Alleged Fake Encounters (Police) from 01.04.2017 to 28.02.2018*

State/UT Name	Custodial Death (Judicial)	Custodial Death (Police)	Alleged Fake Encounters (Police)
1	2	3	4
Andhra Pradesh	33	2	1
Arunachal Pradesh	3	3	0
Assam	26	11	1
Bihar	102	7	0
Goa	0	0	0
Gujarat	47	14	0
Haryana	41	7	1
Himachal Pradesh	6	2	0
Jammu and Kashmir	4	0	1
Karnataka	11	4	0
Kerala	32	3	1
Madhya Pradesh	107	6	0
Maharashtra	118	19	1
Manipur	1	1	0
Meghalaya	2	2	0
Mizoram	2	1	0
Nagaland	2	0	0
Odisha	52	4	0
Punjab	118	10	2
Rajasthan	86	3	3
Sikkim	2	0	0

1	2	3	4
Tamil Nadu	65	11	0
Tripura	5	1	0
Uttar Pradesh	365	9	6
West Bengal	127	5	0
Andaman and Nicobar Island	0	0	0
Chandigarh	2	0	0
Dadra and Nagar Haveli	0	0	0
Daman and Diu	0	0	0
Delhi	40	7	0
Lakshadweep	0	0	0
Puducherry	0	0	0
Chhattisgarh	51	3	0
Jharkhand	49	6	1
Uttarakhand	17	0	0
Telangana	14	3	1
TOTAL	1530	144	19

***Statement-II***

*District-wise total number of cases registered by NHRC on the basis of intimation received about Custodial Death (Judicial), Custodial Death (Police) and Alleged Fake Encounters (Police) in the State of Uttar Pradesh from 01.04.2017 to 28.02.2018*

District	Custodial Death (Judicial)	Custodial Death (Police)	Alleged Fake Encounters (Police)
1	2	3	4
Agra	21	0	0
Aligarh	13	0	0

1	2	3	4
Allahabad	19	0	0
Auria	0	2	0
Azamgarh	3	0	0
Badaun	5	1	0
Baghpat	1	0	0
Bahraich	8	0	0
Balia	2	0	0
Balrampur	3	0	0
Banda	2	0	0
Barabanki	6	0	0
Bareilly	25	2	0
Basti	3	0	0
Bijnor	2	0	0
Bulandshahr	8	0	0
Deoria	8	0	0
Etah	2	0	0
Etawah	4	0	1
Faizabad	3	0	0
Farrukhabad	1	2	0
Fatehgarh	19	0	0
Fatehpur	4	0	0
Ferozabad	3	0	0
Gautam Budh Nagar	1	0	1
Ghaziabad	10	0	1
Ghazipur	2	0	0
Gonda	4	0	0

1	2	3	4
Gorakhpur	2	0	0
Hamirpur	3	0	0
Hardoi	8	0	0
Jalaun	6	0	0
Jaunpur	4	0	0
Jhansi	6	0	0
Kanpur	11	0	0
Kaushambi	8	0	0
Lakhimpur Kheri	5	1	0
Lucknow	13	0	1
Maharajganj	2	0	0
Mahoba	1	0	0
Mainpuri	7	0	0
Mathura	5	0	1
Meerut	7	0	0
Mirzapur	4	0	0
Moradabad	12	0	0
Muzaffarnagar	10	0	1
Pratapgarh	6	0	0
Pilibhit	1	0	0
Rai Bareli	4	0	0
Rampur	2	0	0
Sahajanpur	10	0	0
Saharanpur	11	0	0
Siddharth Nagar	3	0	0
Sitapur	6	0	0

1	2	3	4
Sultanpur	5	0	0
Unnao	2	0	0
Varanasi	9	1	0
Kasganj	5	0	0
Kanpur Dehat	5	0	0
TOTAL	365	9	6

**Notice to NGOs for details of foreign grants**

2136. SHRI BHUBANESWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has issued notices to Non-Governmental Organisations (NGOs) to furnish details of their income and expenditure within a stipulated time-frame in respect of foreign grants that they received;

(b) if so, the total number of NGOs which have received foreign grants and how many of them have responded to the notice; and

(c) what action is being contemplated by Government against those NGOs which have failed to comply with Government order including denial of renewal of permission under the Foreign Contribution Regulation Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) As per section 18 of the Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) read with Rule 17 (1) of the Foreign Contribution (Regulation) Rules, 2011 every person/association who have received foreign contribution under the Act, shall submit a signed or digitally signed report electronically online in Form FC-4 with scanned copies of income and expenditure statement, receipt and payment account and balance sheet for every financial year within nine months of the closure of such financial year. Accordingly, this Ministry has issued notices from time to time to such associations who have not filed timely Returns/accounts in Form FC-4.

During the year 2016-17, 22,066 Associations have filed accounts/returns in form FC-4. Out of these 17,410 Associations have actually received Foreign Contribution.